

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1426.  
TO BE ANSWERED ON WEDNESDAY, THE 28<sup>TH</sup> JULY, 2021.**

**EXPORT BY FMCG COMPANIES**

**1426. SHRI SELVAM G.:  
SHRI GAUTHAM SIGAMANI PON:  
SHRI C.N. ANNADURAI:  
SHRI ARVIND GANPAT SAWANT:  
SHRI DHANUSH M. KUMAR:  
SHRI GAJANAN KIRTIKAR:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Fast-Moving Consumer Goods (FMCG) companies have registered huge growth during the last three years and the current year;
- (b) whether there is an increase of export of FMCG products from the country and if so, the details thereof and the quantum of exports registered during each of the last three years and the current year;
- (c) the contribution of FMCG in the overall economic development of the country;
- (d) whether the Government has taken steps to increase FMCG sales in the country especially in rural areas;
- (e) if so, the details thereof; and
- (f) the details of the measures undertaken by the Government to monitor the FMCG companies producing sub-standard products along with the companies that have been booked in the last three Years?

**ANSWER**

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI SOM PARKASH)**

- (a) & (b):** The details of year-on-year growth and export turnover of FMCG companies are given at **Annexure-1**.

**(c) to (e):** Fast-Moving Consumer Goods (FMCG) encompasses a diverse range of products. Department for Promotion of Industry and Internal Trade under Ministry of Commerce and Industry does not maintain specific sales or manufacturing data regarding Fast-Moving Consumer Goods (FMCG) Sector. Ministry of Corporate Affairs has also informed that they do not maintain product wise information relating to FMCG sector separately. Companies usually diversify their activities and generate revenue from multiple activities

**(f):** There is a provision, inter-alia, of three tier quasi-judicial mechanism under the Consumer Protection Act, 1986, District Consumer Fora, State Consumer Disputes Redressal Commission and National Consumer Disputes Redressal Commission to adjudicate the consumer complaints which include sub-standard products, deficiency in services and unfair trade practices etc. The Consumer Protection Act, 2019 has been passed by the Parliament and published by the official gazette on 9<sup>th</sup> August, 2019. Under the act, the Central Consumer Protection Authority (CCPA) has been set up.

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**ANNEXURE-1**

**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) AND (b) OF THE LOK SABHA UNSTARRED QUESTION NO. 1426 FOR ANSWER ON 28.07.2021.**

**Year on Year Growth (%) of FMCG companies**

<b>Particulars</b>	<b>2017</b>	<b>2018</b>	<b>2019</b>	<b>2020</b>
Y-o-Y Growth of Number of Companies	1%	-5%	5%	9%
Y-o-Y Growth in Turnover of FMCG Companies	10%	10%	11%	3%
Y-o-Y Growth in Export Turnover of FMCG Companies	12%	4%	11%	3%

**Source: M/o Corporate Affairs**

**Note: Product Wise Export is not available in M/o Corporate Affairs disclosures.**

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